

**THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS
(SHRI YOGENDRA MAKWANA):**

Sir, I introduce the Bill.

**SHRI NIREN GHOSH (Dum
Dum):** Mr. Speaker, Sir, I rise on a point of order. I want to draw your attention to rule 367A(2). The Speaker is duty-bound when it comes on the indicator to announce it. Any correction can come only after that and not before. The rule 367A (2) says:

“After the result of the voting appears on the indicator board, the result of the Division shall be announced by the Speaker and it shall not be challenged.”

MR. SPEAKER: You have to read also parts (3) and (4) of the same Rule which say:

“(3) A member who is not able to cast his vote by pressing the button provided for the purpose due to any reason considered sufficient by the Speaker, may, with the permission of the Speaker, have his vote recorded verbally by stating whether he is in favour of or against the motion, before the result of the Division is announced.

(4) If a member finds that he has voted by mistake by pressing the wrong button, he may be allowed to correct his mistake, provided he brings it to the notice of the Speaker before the result of the Division is announced.”

So, it is alright.

The House stands adjourned for one hour to meet at 1420 hours.

The Lok Sabha adjourned for Lunch till twenty minutes past Fourteen of the Clock.

Lok Sabha reassembled after Lunch at twenty-two minutes past Fourteen of the Clock.

[MR. GULSHER AHMED in the Chair]

STATEMENT RE ESSENTIAL SERVICES MAINTENANCE (ASSAM), ORDINANCE

MR. CHAIRMAN: Now, we shall take up item No. 15 of the List of Business. Shri Yogendra Makwana.

**THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS: (SHRI YOGENDRA MAKWANA):**

I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Essential Services, Maintenance (Assam) Ordinance, 1980.

**NATIONAL COMPANY LIMITED
(ACQUISITION AND TRANSFER OF
UNDERTAKINGS) BILL*.**

MR. CHAIRMAN: Next item No. 16 Shri Pranab Kumar Mukherjee.

**THE MINISTER OF COMMERCE
AND STEEL AND MINES (SHRI
PRANAB MUKHERJEE):**

I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the undertakings of Messrs. National Company Limited with a view to securing the proper management of such undertakings so as to subserve the interests of the general public by ensuring the continued manufacture, production and distribution of articles made of jute, which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto.